

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22415/2019

(Arising out of impugned final judgment and order dated 30-03-2018 in WA No. 14246/1984 13-02-2019 in SA No. 117/2019 08-03-2019 in SA No. 117/2019 passed by the High Court Of Judicature At Allahabad)

RAMESH CHANDRA PANDEY

Petitioner(s)

VERSUS

CENTRAL BANK OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.112958/2019-CONDONATION OF DELAY IN FILING and IA No.112965/2019-EXEMPTION FROM FILING O.T. and IA No.112962/2019-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.112957/2019-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.112960/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request of petitioner-in-person, the matter is adjourned to 23.9.2019 to enable him to engage the services of a lawyer.

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER